

Sir,

I am to inform you that the following amount is available with Supreme Court of India for being kept in Fixed Deposit for the period indicated against the amount to be invested.

Sl. No.	Amount (Rs.)	Present maturity of the FDR	period of deposit
1	Rs. 10,00,00,000/- (Rupees Ten Crore plus interest accrued thereon)	23.04.2022	ONE YEAR

You are requested to offer, in sealed cover, the highest rate of interest for the above deposit in the following format, failing which the quotation will summarily be rejected :-

Amount	Period of investment	Rate	Rate valid upto	Net Worth of the Bank
Rs. 10,00,00,000/- + Int.	ONE YEAR		25.04.2022	

The offer should be handed over personally to the undersigned under acknowledgment upto **5.00 p.m. on 22.04.2022. No offer will be entertained after the stipulated date and time. The rate offered in response to this letter must be valid till 25.04.2022. The amount and date of opening of the bid should be mentioned on the sealed cover in which the offer is sent 'failing which the sealed cover shall not be entertained'**. The sealed cover shall be opened **at 5.30 p.m.** on the same day. Your authorized representative may remain present at the time of opening of the bid.

There would also be an option of open bid if two or more banks representatives, willing to participate in the open bid are present. In that case, the confirmation about persons of bank representative by name must be given by **11:00 am** on the date of bid i.e. **22.04.2022** in the instant matter. The confirmation may be given to Cash Branch over **Tel. No. 011-23115946 and 011-23115914 or they can send E-mail on cashaccounts.ii@sci.nic.in. In that case, the highest rate offered in the open bid would be accepted by the Registrar (Admn.) and the reserve/floor rate would be the highest rate quoted through letter and bidding will be permissible only at a higher rate.** In case, the interest rate offered by more than one banks is same, the deposits will be given to the bank having highest net worth.

You are, therefore, requested to authorize an officer for attending the office of the Competent Authority to offer a rate higher than the rate quoted in the tender.

The representative of the banks, if so present in the bid will be given 30 minutes time after opening of the quotation to enhance their rate, if so desired, and the bid shall be finalized at 6.00 p.m. on the date of bid.

It is for your further information that in view of Circular No. 23/2015 dated 28.12.2015 of Central Board of Direct Taxes (CBDT) it has been decided that NO TDS is to be deducted on the FDRs made in the name of Registrar General or any other authority, pursuant to Court's directions. Hence, you are requested to make sure in your response letter that NO TDS shall be deducted on such FDR during the pendency of the matter.

Thanking you.

Yours faithfully,



(HANSRAJ NARULA)
Drawing & Disbursing Officer
Supreme Court of India

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